NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/CSP/CSA/CSP/TCSP/TCSA/No. 41/IBP/(MAH)/2017

CORAM: Present: **SHRI B.S.V. PRAKASH KUMAR**
HON'BLE MEMBER (J)

SHRI V. NALLASENAPATHY
HON'BLE MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11/04/2017

NAME OF THE PARTIES: M/s. P.S. Toll Roads Pvt. Ltd. International Road Dynamics South Asia P. Ltd. V/S.

SECTION OF THE COMPANIES ACT: 8 & 9 of the Companies Act 1956/2013/ I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
33.	D.J. Kakalia	Advocate	DJKakalia
	Raghavi Sharma	Advocate	Raghavi
	Ashwin V. Sakolkar	Advocate	
	Adesh Sarbhukan	-"-	

Order
CP No.41/I&BP/NCLT/MB/MAH/2017

The Petitioner reported that the Petitioner has received the claim amount as mentioned in the Affidavit filed by the Corporate Debtor.

For the Corporate Debtor having paid up the claim amount of ₹1,22,25,940/- to the Petitioner as directed by the National Company Law Appellate Tribunal, this Company Petition is hereby dismissed as infructuous.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)